



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 5th February, 2018

SRO 71.- In exercise of the powers conferred by clause (a) of section 9 of the Stamps Act, Smvt. 1977 (XL of 1977), the Government hereby directs that there shall be remission of stamp duty chargeable under the said Act for an amount upto Rs. 3.00 lakhs (upto Rupees Three Lakhs only) in case of the loans advanced by the NABARD to Self Help Groups (SHGs) and Joint Liability Groups (JLGs).

By order of the Government of Jammu and Kashmir.

Sd/-

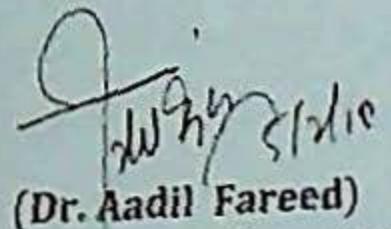
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

Dated: 05-02-2018

No. ET/Exemp/127/2014

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. OSD to Hon'ble Finance Minister
4. Chief General Manager, NABARD, J&K.
5. Special Assistant to Hon'ble Minister of State for Finance
6. Private Secretary to Chief Secretary (Chairman SLBC).
7. Private Secretary to Principal Secretary, Finance.
8. Private Secretary to Chairman/CEO, J&K Bank Ltd. for information.
9. Stock file/Incharge website, Finance.


(Dr. Aadil Fareed)

Under Secretary to Government

8/1/18
7-2-18

to see